

डाक-व्यय की पूर्व-सुदायगी के बिना
डाक द्वारा भेजे जाने के लिए अनुमत.
अनुमति-पत्र क्र. भोपाल-एम.पी. 2
इन्स्यू. पी./505/98



पंजी. क्रमांक भोपाल डिवीजन
एम. पी. 2/पी-122/98

मध्यप्रदेश राजपत्र

(असाधारण)

प्राधिकार से प्रकाशित

क्रमांक 517]

भोपाल, बुधवार, दिनांक 16 सितम्बर 1998—भाद्र 25, शके 1920

विधि और विधायी कार्य विभाग

भोपाल, दिनांक 16 सितम्बर 1998

क्र.10213-इक्कीस-अ(प्र.):-मध्यप्रदेश विधान सभा का निम्नलिखित अधिनियम, जिस पर दिनांक 10 सितम्बर, 1998 को राज्यपाल की अनुमति प्राप्त हो चुकी है, एतद्वारा, सर्वसाधारण की सूचना के लिए प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
टी. पी. एस. शिवलार्ई, अतिरिक्त सचिव.

मध्यप्रदेश अधिनियम

क्रमांक ३९ सन् १९९८.

मध्यप्रदेश सस्तरा बोर्ड अधिनियम, १९९८.

विषय-सूची

धाराएं :

१. संक्षिप्त नाम.
२. परिभाषाएं.
३. बोर्ड.
४. बोर्ड का गठन.
५. अध्यक्ष की नियुक्ति तथा पदावधि एवं उसकी सेवा शर्तें.
६. पदावधि तथा आकस्मिक रिक्ति आदि का धरा जाना.
७. गणपूर्ति.
८. बोर्ड की शक्तियां तथा कृत्य.
९. सलाहकार समिति.
१०. सचिव.
११. *लेखा और संपरीक्षा.
१२. नियम बनाने की राज्य सरकार की शक्ति.
१३. विदेश जारी करने के लिए राज्य सरकार की शक्ति.
१४. बोर्ड के विनिश्चय के विरुद्ध अपील.
१५. कठिनाई को दूर करने की शक्ति.

7868 1st St. 4th Fl.

7868 1st St. 4th Fl.

[illegible]

([संकेत 10 दिनांक 1998 की प्रतिलिपि का प्रमाणित प्रमाण] "प्रमाणित प्रमाण" (प्रमाणित प्रमाण) 1998 की प्रतिलिपि का प्रमाणित प्रमाण)

[illegible]

1. 1. The first part of the paper is devoted to a discussion of the

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२. इस अधिनियम में, एवं उस अधिनियम में संशोधन सम्बन्धी शब्दों—

- (३) "सर्व" शब्द का अर्थ "सभी" है।

- (६) "मदरा" से अभिप्राय है की संस्था को अथवा और (किसी) अथवा दो विभाग अथवा कर्मियों को और बोर्डों द्वारा प्रत्यक्ष या अप्रत्यक्ष रूप से नियंत्रित किया जाये।

1. State of the Republic of India (1)

- ALL INFORMATION CONTAINED HEREIN IS UNCLASSIFIED DATE 11-19-2013 BY 60322 UCBAW/STP

- [illegible]

- (३) "सर्वज्ञानं हि सर्वभूतानां भवति सर्वज्ञः सर्वज्ञः सर्वज्ञः"

- (३) "विज्ञान" के अन्तिम है मा-मा नाम भवती है विज्ञान के लिए विज्ञान विज्ञान नाम के अन्तिम है

THE UNITED STATES OF AMERICA

- [illegible]

1118 12/15/2016

- (२) **संक्षेप** एक प्रामाणिक विकास होने का प्रमाण है। इसका शाब्दिक अर्थ है कि विकास एक सीढ़ी जैसा होता है। इसमें प्रत्येक स्तर पर एक नया गुण आता है, जो पिछले स्तर के गुणों को समाहित करता है। इस प्रकार विकास एक क्रमिक प्रक्रिया है, जिसमें प्रत्येक स्तर पर नया गुण आता है, जो पिछले स्तर के गुणों को समाहित करता है। इस प्रकार विकास एक क्रमिक प्रक्रिया है, जिसमें प्रत्येक स्तर पर नया गुण आता है, जो पिछले स्तर के गुणों को समाहित करता है।

~~SECRET~~ ~~15~~

— १ —

6228 620

- (क) १५५५ ई. में, मुगल शासक हुमायूँ ने दिल्ली में 'बैतुल मुबारक' नाम की एक मस्जिद बनवाई।
(ख) १५५५ ई. में, मुगल शासक हुमायूँ ने दिल्ली में 'बैतुल मुबारक' नाम की एक मस्जिद बनवाई।

- (ii) पुनर्जागरण के लिए प्रेरणा देना

- ~~WIE DER DIAPHYLLE DIE NACH~~

- [illegible]

John Doe

- (२) अन्तर की पृष्ठाभिन्नता से अन्तः प्रकाश होता है कि प्रकाश की शक्ति

- प्रश्न १. (१) नीचे दिये गये वाक्यों में से प्रत्येक वाक्य के दो वाक्यों में से एक वाक्य चुनिए।
(२) नीचे दिये गये वाक्यों में से प्रत्येक वाक्य के दो वाक्यों में से एक वाक्य चुनिए।

- (३) यदि वा यदि च सापेक्षता तदा तदा ही सापेक्षता पर प्रकाशमान पर प्रकाशमान

- (५) विभिन्न भाषाओं में लिखित ग्रन्थों के अन्तर्गत निम्नलिखित ग्रन्थों का अन्वेषण करना कि वे किस भाषा में लिखी गई हैं।

॥ श्रीगणेशाय नमः ॥
 ॥ श्रीगणेशाय नमः ॥
 ॥ श्रीगणेशाय नमः ॥

~~SECRET~~

- ॐ नमो भगवते वासुदेवाय ॥

File

- [illegible]

- (2) सर्व विद्यार्थी एक ही शैली में लिखें।

१. संस्कृत भाषा में प्रयुक्त शब्दों का अर्थ बताइए।

- (五) 1941-1942 年

- (४) मन्त्री जी कायदा कायदा के तहत

- (1) पदार्थ की मात्रा के परिवर्धन से तापमान बढ़ता है।

महाराष्ट्र शासन, न्याय विभाग, मुंबई, दिनांक २०/०५/२०१८

[illegible][illegible]

(d) पञ्चमः प्रश्नः - अथर्ववेदः कस्य ऋषेः कस्य ऋषेः कस्य ऋषेः कस्य ऋषेः कस्य ऋषेः

(५) प्रत्येक वर्ष के अंत में निम्नलिखित सूची में उल्लिखित विषयों पर लेखकों को लिखना होगा—

॥ श्रीगणेशाय नमः ॥

(b)(7)(D) Exempt
APR 19 1964

100-443887-100

Trial	Control (%)	MCI (%)	AD (%)
1	85	75	65
2	85	75	65
3	85	70	60
4	85	70	58
5	85	65	55

FILED 1970 SEP 10 PM 3

7. वर्तमान स्थिति वर्तमान स्थिति

“Mathematics is the study of the properties of numbers and shapes.” ()

[illegible]

1970

[illegible]

मार्गदर्शक समिति और बोर्ड द्वारा निर्देशों का अनुपालन करेंगे।

[illegible]

१४. बोर्ड के विनिश्चय द्वारा व्यधित कोई व्यक्ति आदेश पारित होने के ६० दिन के भीतर राज्य सरकार को अपील कर सकेगा। बोर्ड के विनिश्चय के विरुद्ध अपील।

१५. यदि इस अधिनियम के उपबंधों को प्रभावशाली करने में कोई कठिनाई उत्पन्न होती है, तो राज्य सरकार, आदेश कठिनाई को दूर करने द्वारा, इस अधिनियम के उपबंधों से अनुसंगत ऐसे उपबंध कर सकेगी जो उसे ऐसी कठिनाई को दूर करने के लिए आवश्यक की शक्ति। या समीचीन प्रतीत हों।

भोपाल, दिनांक 16 सितम्बर 1998

क्र.10214-इक्कास-अ(प्र.):- भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में मध्यप्रदेश मद्रासा बोर्ड अधिनियम, १९९८ (क्रमांक ३१ सन १९९८) का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्वारा प्रकाशित किया जाता है।

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
टी. पी. एस. पिल्लई, आंतरिक सचिव।

MADHYA PRADESH ACT
No. 31 of 1998.

THE MADHYA PRADESH MADARSA BOARD ADHINIYAM, 1998.

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7. Quorum.
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10. The Secretary.
11. Accounts and Audits.
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MADHYA PRADESH ACT
No. 31 of 1998.

THE MADHYA PRADESH MADARSA BOARD ADHINIYAM 1998.

[Received the assent of the Governor on the 10th September, 1998; assent first published in the "Madhya Pradesh Gazette (Extra-Ordinary)" dated the 16th September, 1998]

An Act to establish and incorporate a Board for the development and promotion of Madarsa education in Madhya Pradesh and to provide for matters connected therewith or incidental thereto.

Be it enacted by the Madhya Pradesh Legislature in the Forty-Ninth Year of the Republic of

India as follows :—

- Short title.** 1. This Act may be called the Madhya Pradesh Madarsa Board Adhiniyam, 1998.
- Definitions.** 2. In this Act, unless the context otherwise requires,—
- (a) "Board" means the Madhya Pradesh Madarsa Board established under Section 3;
 - (b) "Madarsa" means an educational institution providing instructions in Arabic and Islamic studies and recognised as such by the Board;
 - (c) "Chairman" means the Chairman of the Board;
 - (d) "Advisory Committee" means the Advisory Committee constituted under this Act;
 - (e) "Management Committee" means the Management Committee constituted under this Act;
 - (f) "Secretary" means the Secretary of the Board;
 - (g) "Teacher" means a person appointed for imparting instruction in a recognised Madarsa and shall include the Shiksha Karmis and Head of the Madarsa.
- Incorporation of Board.** 3. (1) With effect from such date as the State Government may by notification appoint there shall be established in the State of Madhya Pradesh a Board by the name of the Madhya Pradesh Madarsa Board with Head Quarters at Bhopal and jurisdiction over the whole of the State of Madhya Pradesh.
- (2) The Board shall be a body corporate with perpetual succession and a common seal with power to acquire and hold property, both movable and immovable and to transfer any property held by it and to contract subject to the approval of the Government and do all other things necessary for the purposes of its constitution and may sue or be sued in its corporate name.
- Constitution of Board.** 4. The Board shall consist of the Chairman and the following Members, namely :—
- Ex-Officio Members :**
- (a) The Secretary in charge of the School Education Department, Madhya Pradesh;
 - (b) The Secretary in charge of the Finance Department, Madhya Pradesh;
 - (c) The Secretary in charge of the Backward Classes and Minorities Welfare Department, Madhya Pradesh;
 - (d) The Secretary in charge of the Tribal and Scheduled Caste Welfare Department, Madhya Pradesh;
 - (e) Commissioner of Public Instruction, Madhya Pradesh;
 - (f) Director, State Council of Education Research and Training, Madhya Pradesh;
 - (g) Managing Director, Rajiv Gandhi Prathamik Shiksha Mission, Bhopal;
 - (h) Secretary, Board of Secondary Education, Madhya Pradesh;
 - (i) Managing Director, Text Books Corporation, Madhya Pradesh;
 - (j) Secretary, Minority Commission, Madhya Pradesh;
 - (k) Chief Executive Officer, Wakf Board, Madhya Pradesh.

Other Members nominated by the Government :

- (l) One Scholar in Urdu Language;
- (m) One Scholar in Arabic Language;
- (n) Three Chair Persons of well managed Madarsas;
- (o) Three social workers of repute from the Muslim Community.

5. (1) The Chairman shall be an Eminent Educationist appointed by the State Government. Appointment of Chairman and term of office and conditions of his services.
by notification in this behalf.

(2) The term of office and other conditions of service of the Chairman shall be such as may be prescribed.

6. (1) The term of office and other conditions of service of the nominated members shall be such as may be prescribed. Term of office and filling of casual vacancy etc.

(2) The Chairman and the Members shall hold office during the pleasure of the State Government.

(3) Any nominated Member of the Board may resign his office by a letter addressed to the State Government.

(4) In the event of any casual vacancy in the office of the Members by reason of death, resignation or termination of nomination or for any other reason, such vacancy shall be filled by nominations, and any person nominated to fill such vacancy shall hold office for the remainder of the term of the Member in whose place he has been so nominated.

7. The quorum for the meeting of the Board shall be one-third of the total number members. Quorum.

8. (1) It shall be the duty of the Board to advise the State Government on all matters relating to Madarsa Education. Powers and functions of the Board.

(2) Subject to the provision of this Act and the Rules made thereunder the Board shall have power to direct and supervise Madarsa Education and in particular have the following powers :

- (a) to grant recognition to Madarsas;
- (b) to withdraw recognition of Madarsa;
- (c) to maintain the record of recognition of Madarsas;
- (d) to appoint Management Committees of Madarsas in the prescribed manner;
- (e) to constitute recognition committee, examination committee, finance committee and such other committees as the Board may consider necessary for the proper and efficient functioning of the Board;
- (f) to prescribe the syllabus for primary and middle level Madarsa Education and to arrange for the conduct of the examination of Class V and VIII and to award certificates;
- (g) to develop mechanism for inspection of Madarsas, and to ensure proper utilization of funds;

(h) to supervise implementation of Central and State Government schemes in regard to Madarsa Education;

(i) to prepare annual budget estimates and accounts of the Board for the approval of the State Government;

(j) to perform such other functions as may be entrusted to it by the State Government.

Advisory
Committee.

9. There shall be constituted an Advisory Committee as under to advise the Board on policy matters, issues involving finance and to review the performance of the Board,—

- | | |
|--|--------------------|
| 1. Chief Minister of Madhya Pradesh | - Chairman |
| 2. Minister for School Education, Madhya Pradesh | - Member |
| 3. Minister for Finance, Madhya Pradesh | - Member |
| 4. Minister for Minority Welfare, Madhya Pradesh | - Member |
| 5. Minister for Tribal Welfare, Madhya Pradesh | - Member |
| 6. Chairman, Waks' Board, Madhya Pradesh | - Member |
| 7. Chairman, Madhya Pradesh Minority Commission | - Member |
| 8. Secretary in charge, School Education, Madhya Pradesh | - Member-Secretary |

The Secretary.

10. (1) The Secretary of the Board shall be appointed by the State Government.

(2) Subject to the general control and supervision of the Chairman, the Secretary shall be the Principal Administrative Officer of the Board and shall be entitled to participate in the meetings of the Board but shall not be entitled to Vote. He shall be responsible to record the proceedings of the meetings of the Board.

Accounts and
Audit.

11. (1) The Board shall keep the account of all its receipts and expenditure in the prescribed manner.

(2) The accounts of the Board shall be examined and audited in such manner as may be prescribed.

Power of State
Government to
make rules.

12. The State Government may by notification make rules for carrying out the purposes of this Act.

Power of State
Government for
issuing directions.

13. (1) The State Government may issue such directions to the Board as it may deem necessary for the fulfillment of the purposes of this Act and the Board shall comply with such directions.

(2) The State Government shall have power to address the Board or express its views with respect to anything done or purported to be done by the Board.

Appeal against the
decision of the
Board.

14. Any person aggrieved by the decision of the Board may prefer an appeal within 60 days of the passing of the orders to the State Government.

Power to remove
difficulty.

15. If any difficulty arises in giving effect to the provisions of this Act, the State Government may by order make such provisions not inconsistent with the provisions of this Act, as appear to them to be necessary or expedient for removing such difficulty.